

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA No. 422/2016

IN THE MATTER OF:

M/s Bank of Baroda	APPLICANT / PETITIONER
Vs		
M/s Metaphor Export Pvt. Ltd.	RESPONDENT

SECTION:

Under Section 433(e) & 434, 439

Order delivered on 22.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Mr. Shail, Advocate


For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present. However, none appears for the respondent/Corporate Debtor. In the circumstances one final opportunity is given to the respondent company to make its appearance failing which the matter will proceed with, in its absence.

Post the matter on 5th September 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**